

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-231/ND/2017

IN THE MATTER OF:

Viraj Security Solutions Limited

.. PETITIONER

**SECTION :**

Under Section 252 (3)

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)


**For the Petitioner/Applicant** : Mr. Sunpreet Singh, Company Secy.

**For the Respondents** : -

**ORDER**

Learned Counsel for the petitioner is present. Since the petition filed by the petitioner is in the application format, the petitioner is directed to file the same, if advised, in the appeal format.

It is represented by the Ld. Counsel for the petitioner that the petitioner wants to withdraw the petition due to the compliance issues. Ld. representative for the ROC is also present and does not have any objection. On this representation, the petition is allowed to be withdrawn.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
06.11.2017